

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 298 of 2015

Dated : **3rd May, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

EMCO Energy Ltd.

(Now known as GMR Warora Energy Ltd.)

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur, Mr. Vishal Anand
Mr. Sameer Jain
Mr. Akshat Jain
Ms. Nishtha Sikroria

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Mr. Sanjeep Rajpurohit for R-2

ORDER

It has been pointed out by the learned counsel for the Appellant that the counter affidavit/reply has already been filed by the Respondent No.2, and rejoinder by the Appellant has also been filed. Thus, pleadings are complete.

Mr. Amit Kapur, learned counsel for the Appellant, has extensively argued and has concluded his arguments in the matter. The Appellant has argued with the help of his written submissions. The respondents, if they want to file written submissions, they may do so, one week in advance after furnishing the copy on the other side so as to enable the other sides to go through the same.

The Line Transmission Diagram, if any, the Appellant wants to furnish, he may do so within a week from today after furnishing the same to the other side.

Post this appeal for arguments of the Respondents as well as rejoinder submissions of the Appellant on **25th May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

vt/kt